- (iv) The minimum paid-up capital for such banks shall be Rs. 5 crores.
- The promoters' contribution towards the equity of such a bank shall be at least Rs. 2 crores.
- (vi) The banks will be subject to prudential norms, accounting policies and other policies as are laid down by RBI, and
- (vii) The banks will have to achieve capital adequacy of 8% of the risk weighted assets from the very begininng.

Further, the area of operation of these banks shall be a maximum of three geographically contiguous districts. The banks will observe the priority sector lending target at 40% of the net bank credit (NBC) as applicable to other domestic banks. Within the above target, these banks will be required to deploy at least 25% of their priority sector credit (10% of NBC) to the weaker sections.

(d) RBI has reported that All India Regional Rural Bank Employees Association (AIRRBEA) has represented against this decision. However, RBI's view is that the demand for credit in rural areas and potential for mobilising savings from rural areas is large enough to allow for the viable operations of these new banks.

Target for sterilisation of eligible couples

- 2365. SHRI IQBAL SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) what is the target fixed for sterilisation of eligible couples under family welfare programmes in the country during the last three years and how far the progress has been made in the same during this period;
- spent (b) the amount on implementation of the health and family welfare schemes during the last three years; State-wise: and
- (c) what new incentives Government propose to bring forward for controlling the population in the country?

THE MINISTER OF STATES OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM SHERVANI): (a)

Annual targets and achievements in respect of Sterilisations during 1993-94, 1994-95 and 1995-96 is as given below:

Year	ELA/Target	% Achievement
1993-94	5183100	86.8
1994-95	5326380	86.0
1995-96	5031014	78.5*

ELA - Expected Level of Achievement.

- Provisional figures. Excludes performance of Tamil Nadu, Kerala States and 18 Districts which were target free during 1995-96.
- (b) A statement showing State-wise grants-in-aid released to States/UTs for family welfare programmes during 1993-94, 1994-95 and 1995-96 is given at Annexure [See Appendix 128, Annexure 53]
- (c) No new incentives are proposed to be introduced at present under the family welfare programme.

Illegal Badla Trading

2366. SHRITHENNALA BALAKRISHNA PILLAI: SHRI VAYALAR RAVI:

Will the Minister of FINANCE be pleased

- (a) whether it is a fact that illegal Badla Trading is going on in various stock exchanges; and
- (b) if so, the steps taken by SEBI to stop these illegal Badla Trading?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Securities and Exchange Board of India (SEBI) has informed that the revised system of carry-forward of transactions in securities has been introduced only by the Stock Exchange, Mumbai. Therefore, carrying forward of transactions in securities by members of any other stock exchange in the country is illegal and unlawful. SEBI has come across prima facie instances of carry-forward of transactions in the Stock Exchanges at Pune, Vadodara and Calcutta. SEBI has also recently received information regarding certain transactions by two stockbrokers in the Ahmedabad Stock Exchange, who have been declared defaulters, which could be in the form of unauthorised carryforward of transactions.

(b) SEBI maintains constant vigilance over the functioning of the Stock Exchanges. Besides, it conducts regular inspections of Stock Exchanges and stock -brokers as a part of its regulatory functions. Whenever any instances of violation by the stock - brokers of the provisons of SEBI Act, Rules and Regulations and By - laws etc. of the stock Exchanges are noticed, prompt action is initiated by SEBI under its regulatory powers.

Stock exchange in the country

- 2367. DR.Y. LAKSHMI PRASAD: Will the Minister of FINANCE be pleased to state:
- (a) the details of the stock exchanges in the country, State-wise;
- (b) the new stock exchanges opened during the last three years, State-wise;

- (c) the number of primary equity investors, State-wise; and
- (d) whether there is any proposal to open stock exchanges at Visakhapatnam and Vijayawada in view of the growing investor population in the coastal regions of Andhra Pradesh?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) The state-wise details of the stock exchange in the country are given in the enclosed statement, (see below).

- (b) No new stock exchange has been granted recognition during the last three years.
- (c) such data are not maintained either by the Government or the Securities and Exchange Board of India (SEBI).
- (d) Proposals relating to establishment of stock exchanges at Visakhapatnam and Vijayawada are under consideration of SEBI.

Statement State-wise list of recognised stock exchanges

	Name of the State/U.T.	Name of the Stock Exchange	
1.	Andhra Pradesh	Hyderabad Stock Exchange, Hyderabad	
2.	Assam	Gauhati Stock Exchange Ltd., Guwahati	
3.	Bihar	Magadh Stock Exchange Association, Patna.	
4.	Gujarat	Ahmedabad Stock Exchange, Ahmedabad. Saurashtra Kutch Stock Exchange Ltd. Rajkot. Vadodara Stock Exchange Limited, Baroda.	
5.	Karnataka	Bangalore Stock Exchange Ltd. Bangalore. Mangalore Stock	
6.	Kerala	Exchange Ltd. Mangalore. Cochin Stock Exchange Ltd., Cochin.	
7. 8.	Madhya Pradesh Maharashtra	Madhya Pradesh Stock Exchange, Indore. The Stock Exchange, Mumbai. Pune Stock Exchange Limited, Pune, Over the Counter Exchange of India, Mumbai. National Stock Exchange, Mumbai.	
9.	Orissa	Bhubaneswar Stock Exchange Association Limited, Bhubaneswar.	
10.	Punjab	Ludhiana Stock Exchange Association Ltd. Ludhiana.	
11.	Rajasthan	Jaipur Stock Exchange Limited, Jaipur.	
12.	Tamil Nadu	Madras Stock Exchange Ltd, Chennai. Coimbatore Stock Exchange Ltd. Coimbatore.	
13.	Uttar Pradesh	Uttar Pradesh Stock Exchnge Association Limited, Kanpur.	
14.	West Bengal	Calcutta Stock Exchange Association Limited, Calcutta.	
15.	Delhi	Delhi Stock Exchange Assocation Ltd., New Delhi.	